

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 15/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

M/s. Binani Cement Ltd. & Ors. ... Respondents

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri R. Sudhinder with Ms. Prerna Amitabh, Advocates
for Respondent No. 1.

Shri Sanjay Grover, Advocate for Respondent No. 2.

Shri A.N. Haksar, Senior Advocate with Shri U.A. Rana and
Ms. Mrinal Elker, Advocate for Respondents Nos. 3, 4, 12
and 13.

Ms. Shabyashachi Patra, Advocate for Respondents Nos. 5
and 10.

Shri Jeevan Prakash, Advocate for respondent No. 6.

Shri P.B. Agarwala with Dr. V.K. Aggarwal, Advocates for
Respondents Nos. 7 and 15.

Shri Saanjh N. Purohit, Advocate for Respondent No. 8.

Shri Harshit Agarwal, Advocate for Respondent No. 11.

Shri Hari Shankar K. with Shri Vikas Singh Jangra,
Advocates for Respondent No. 14.

ORAL ORDER

1st October, 2010

The Misc. Applications filed for amendment of cause-title are
accepted. The amended memo of parties filed by the representative of the

DG is also accepted. Necessary steps in terms of the amended memo of parties shall be taken within two weeks. Pleadings of the parties are complete.

List the matter on 3rd December, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(58) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Charu Kapoor Complainant

Versus

Samara Hundai & Anr. ... Respondents

Appearances : Shri Vinod Kapoor, Father of the Complainant.

Shri R.K. Kashyap, Advocate for the Respondents.

ORAL ORDER

1st October, 2010

The only controversy in this case is as to what is the amount that was paid by the HDFC Bank to Samara Hundai on the Auto Loan Agreement No. 10602393. There appears to be some confusion as the applicant claims that the payment was of Rs. 3 Lacs whereas the respondent states, on the basis of its records, that the amount received was Rs. 2,78,734/-. The applicant placed on record a letter dated 31.07.2009 which indicates that the loan amount was disbursed in full to the dealer after adjustment of advance EMI, process fee and stamp duty which comes to about Rs.10,000/-. Let HDFC Bank file an affidavit indicating the exact amount which was paid to the dealer. The affidavit shall be filed within four weeks. The matter shall be listed on 1st December, 2010.

...2/-

The registry shall issue Notice to the HDFC Bank at the address to be supplied by the applicant.

List the matter on 1st December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. 43/2008
RTPE 28/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Jagatpal Gupta

.... Complainant

Versus

Additional Zonal Revenue Officer,
Delhi Jal Board

... Respondent

Appearances : Shri R. Sudhinder with Ms. Prerna Amitabh, Advocates for
the Complainant.

Ms. Shweta Mishra, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 146/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sumitra Devi Applicant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : Shri Ruchir Mishra with Shri Mukesh Kr. Tewari,
Advocates for the Applicant.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

As prayed, two weeks' time is granted to file the rejoinder.

List the matter on 1st December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

R.A. No. 04/2010

IN

UTPE 78/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Sun Pharmaceuticals

.... Review Applicant

Versus

M/s. Optica Pharmaceuticals

... Respondent

Appearances : Shri U.S. Sharma, Advocate for the Complainant.

ORAL ORDER

1st October, 2010

The registry shall verify as to whether any notice of hearing for 13th November, 2009 was sent to the review applicant.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MTPE 02/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

BSES Yamuna Power Ltd.

... Respondent

Appearances : Shri Rakesh Vashisth, ADG for the DG.

Clerk of the Respondent's counsel.

ORAL ORDER

1st October, 2010

It is stated that advocate, Shri Manish Srivastava, has been appearing in this case on behalf of the respondent but his Vakalatnama is not on record. Let the Vakalatnama be filed within a week and the reply to the Notice of Enquiry shall be filed within four weeks.

List the matter on 1st December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 24/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

M/s. Atul Ltd.

... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri Saurabh Kumar Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

A copy of the reply dated 11.09.2009 filed on 15.09.2009 be
supplied to the DG.

List the matter on 14th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(133)UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ms. Shobha Jobalia Complainant

Versus

Coca Cola India Pvt. Ltd. ... Respondent

Appearances : Shri J.J. Jobalia, Authorised Representative of the
Complainant.

ORAL ORDER

1st October, 2010

Issue Notice of this application to the respondent directing it to file
its reply within four weeks.

List the matter on 1st December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 40/2008

RTPE 26/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Narendra Kumar Nainwal Complainant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : Shri Hari Om Sharma, Advocate for Shri S.N. Jha, Advocate
for the Complainant.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

Rejoinder shall be filed during the course of the day, as undertaken.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 14/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Anil Kumar Jain Complainant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : Shri Saurabh Mehra, Advocate for the Complainant.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

It is stated that an alternate flat has been offered to the applicant which the applicant is willing to accept. In this view of the matter, nothing further survives in this case and accordingly, it is disposed of. Let the follow-up action be taken within three months.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 07/2009

C.A. No. 59/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Jasmer Kaur

.... Applicant

Versus

Ghaziabad Development Authority

... Respondent

Appearances : Shri Saurabh Mehra, Advocate for the Applicant.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

It is stated that an alternate flat has been offered to the applicant which the applicant is willing to accept. In this view of the matter, nothing further survives in this case. Accordingly, both the applications are disposed of. Let the follow-up action be taken within three months.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 37/2008
RTPE 24/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Lalit Mohan Upadhyay Complainant

Versus

The Secretary,
Ministry of Urban Development,
U.P. Awas & Ors. ... Respondents

Appearances : Shri Hari Om Sharma, Advocate for Shri S.N. Jha,
Advocate for the Complainant.

Shri Amarendra Kr. Choubey, Advocate for the
Respondents Nos. 2 and 3.

ORAL ORDER

1st October, 2010

Rejoinder shall be filed during the course of the day, as undertaken.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(61) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. (Col.) C.P. Pant Complainant

Versus

Belvedere Tower Condominiver Association ... Respondent

Appearances : None for the Complainant.

Shri Aditya Narain, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the learned counsel for the complainant, as conveyed by the learned counsel for the respondent, the matter is adjourned to 1st December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 61/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Durga Builders (P) Ltd. Applicant

Versus

Town & Country Planners, Haryana ... Respondent

Appearances : Shri Amrit Pal Singh, Advocate for the Applicant.

ORAL ORDER

1st October, 2010

This application is adjourned sine die.

The applicant is granted four weeks' time to bring on record the copies of the order-sheet in the liquidation proceedings stated to be pending before the Delhi High Court. The applicant shall move for listing of this case after the matter is disposed of by the Delhi High Court.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 80/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Siddhartha Woollen Mills Complainant

Versus

Containers Marine Agencies (P) Ltd. ... Respondent

Appearances : Shri Sumit Chander, Advocate for the Complainant.

None for the Respondent.

ORAL ORDER

1st October, 2010

There is an application for restoration of the matter. There is no appearance on behalf of the respondent. The order dated 28.01.2010 is recalled. UTPE No. 80/1998 is restored to its original position. The application for restoration is accordingly disposed of.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

R.A. No. 02/2010

UTPE 84/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

M/s. Rishabh Spinners Pvt. Ltd. Complainant

Versus

M/s. Container Marine Agencies Pvt. Ltd. ... Respondent

Appearances : Shri Sumit Chander, Advocate for the Complainant.

ORAL ORDER

1st October, 2010

The order dated 28.01.2010 is recalled. UTPE No. 84/1998 is restored to its original position. Accordingly, R.A. No. 02/2010 is disposed of.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

R.A. No. 42/2010

C.A. 69/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. Namita Complainant

Versus

Bharati Airtel ... Respondent

Appearances : Shri S.K. Jha, Advocate for the Applicant.

ORAL ORDER

1st October, 2010

The order dated 07.05.2010 is recalled. C.A. No. 69/2009 is restored to its original position. Accordingly, the R.A. No. 42/2010 is disposed of.

List the matter on 2nd December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 111/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

ABN Amro Bank

... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

None for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 78/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

Citi Bank ... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri A.N. Haksar, Senior Advocate with Shri Neeraj
Sharma, Ms. Roopali Singh and Ms. Archana, Advocates
for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 31/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

ABN Amro Bank

... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

None for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 77/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

Hongkong & Sanghai Banking Corpn. Ltd. ... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri A.N. Haksar, Senior Advocate with Shri Rohit and
Shri Udayan Jain, Advocates for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 76/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

ICICI Bank

... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

None for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 51/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG]

.... Complainant

Versus

S.B.I. Card & Payment Services Pvt. Ltd.

... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

None for the Respondent.

ORAL ORDER

1st October, 2010

At the request of the DG, the matter is adjourned to 23rd
November, 2010.

At this stage, learned counsel for the DG, Shri R.D. Makheeja,
appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 25/2002

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Anil Kumar Complainant

Versus

Resorts Country Club Ltd. & Anr. ... Respondents

Appearances : Shri Karan Chauhan, Advocate for the Complainant.

Shri S.K. Agarwal with Ms. Aanchal Arora, Advocates for
Respondent No. 1.

Shri Joy, Advocate for Respondent No. 2.

ORAL ORDER

1st October, 2010

It is stated that the matter has been settled amicably between the parties. Learned counsel for the complainant prays for withdrawal of the complaint. Prayer is accepted. The complaint petition is disposed of as withdrawn.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 31/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mahesh Chand Saxena Applicant

Versus

Ghaziabad Development Authority ... Respondent

Appearances : Shri V.K. Gupta, Advocate for the Applicant.

Ms. Reena Singh, Advocate for the Respondent.

ORAL ORDER

1st October, 2010

The applicant wants to withdraw the application. Accordingly, the Compensation Application is disposed of as withdrawn.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

